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## Uttar Pradesh Zamindari Abolition And Land Reforms (Amendment) Act, 2008

#### 28 of 2008

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# Uttar Pradesh Zamindari Abolition And Land Reforms (Amendment) Act, 2008

#### 28 of 2008

An Act further to amend the Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950 It is hereby enacted in the Fifty-ninth Year of the Republic of India as follows:-- 1. Received the assent of the Governor on August 27, 2008 and published in the U.P. Gazette. Extra., Part 1, Section (Ka), dated 1st September, 2008, p. 3

#### 1. Short Title :-

This Act may be called the Uttar Pradesh Zamindari Abolition and Land Reforms (Amendment) Act, 2008.

### 2. Amendment Of Section 171 Of U.P. Act No. 1 Of 1951 :-

In Section 171 of Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950 hereinafter referred to as the principal Act, in sub-section (2),--

- (a) in clause (a) for the word "widow" the words, "widow, unmarried daughter" shall be substituted.
- (b) clause (c) shall be omitted.

#### 3. Amendment Of Section 174:-

In Section 174 of the principal Act,--

(a) in clause (a) for the words, "the pre-deceased sons predeceased sons widow" the words "pre-deceased sons pre-deceased sons widow and unmarried daughter" shall be substituted.

- (b) for clause (d) the following clause shall be substituted, namely:--
- "(d) married daughter.".